ITEM NO.7 COURT NO.13 SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 14701/2023
(Arising out of impugned final judgment and order dated 30-06-2023 in WP(C) No. 8624/2023 passed by the High Court of Delhi at New Delhi)

DR SOHAIL MALIK **Petitioner(s)**

VERSUS

UNION OF INDIA & ANR. **Respondent(s)**

(IA No.129429/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.129430/2023-EXEMPTION FROM FILING O.T.)

Date : 18-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) **Mr. Rakesh Khanna, Sr. Adv.**
Ms. Asha Jain Madan, Adv.
Mr. Mukesh Jain, Adv.
Mr. R.K. Saini, Adv.

Ms. Gauraan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ms. Gauraan, learned counsel, made an oral request seeking discharge as Ms. Asha Jain Madan, learned counsel, has now filed vakalatnama for the petitioner.

Considering the aforesaid, prayer for discharge by Ms.Gauraan, learned counsel, stands allowed.

Issue notice, returnable on 28th August, 2023.

By way of interim relief, it is directed that the inquiry may go on but the final outcome of the inquiry shall be kept in a sealed cover.

Signature Not Verified
Digitally signed by Nidhi Ahuja
Date: 2023.07.20 10:12:59 IST
Reason:

(NIDHI AHUJA) **(VIRENDER SINGH)**
AR-cum-PS **BRANCH OFFICER**